

(6) Further, NITI Aayog has informed that they have undertaken the following activities to assess the electric vehicle scenario in India:—

- (a) NITI Aayog with AC2SG has released a proposal for the quick pilot to develop electric vehicle charging infrastructure in Delhi-NCR.
- (b) NITI Aayog and Rocky Mountain Institute (RMI) jointly published a report—“India Leaps Ahead: Transformative Mobility Solutions for all” on 12th May 2017.
- (c) NITI Aayog and RMI released policy brief on 22nd November 2017 –
 - (i) India Energy Storage Mission : A Make in India Opportunity for Globally Competitive battery manufacturing
 - (ii) Valuing Society First: An Assessment of the Potential for a Feebate Policy in India.

Cement factory in Karnataka

1945. SHRI BASAWARAJ PATIL: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) the status of Cement Corporation of India (CCI) cement factory of Kurkunta in Karnataka; and

(b) whether it is functioning under private or public entrepreneurship?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI BABUL SUPRIYO): (a) and (b) Kurkunta Unit of Cement Corporation of India Ltd., (CCI) is a non-operational Unit and is not functioning.

New Metro Rail Policy

1946. SHRI DHARMAPURI SRINIVAS: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether Government has rolled out a new Metro Rail Policy recently and if so, the details thereof;

(b) whether it is a fact that the new policy has been made to benefit the private agencies and reduce the budget from Government and if so, the details thereof; and

(c) whether Government is aware that the proposed Metro Rail Policy would become detrimental to the future metro rail projects and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) to (c) In order to create an eco-system for implementation of metro rail projects, the Ministry of Housing and Urban Affairs has formulated the Metro Rail Policy, 2017. The policy aims at ascertaining and enhancing the feasibility of metro rail projects from economic, social and environmental perspective. It endeavors to focus on systematic planning and implementation of metro rail systems and acts as a guide to state governments for preparing comprehensive proposals for metro rail projects. The policy also enables innovative financing through Transit Oriented Development (TOD) and Value Capture Finance (VCF). The policy encourages Public Private Partnership (PPP) for implementation of the metro rail projects to leverage both public and private resources and expertise. The policy enables implementation of metro rail projects in a more comprehensive and sustainable manner and is not detrimental to future metro rail projects.

Direction of supreme court for implementation of NULM

1947. SHRIMATI JAYA BACHCHAN: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether the Supreme Court has recently directed Government to assess the availability of houses for homeless and take steps for providing temporary houses and if so, the details thereof;

(b) whether the court was not satisfied with the implementation of the National Urban Livelihoods Mission and issued appropriate direction in this regard and if so, the details thereof;

(c) the number of BPL card beneficiaries who have been allotted permanent/temporary houses; and

(d) the details of various facilities provided to BPL card beneficiaries of the States/UTs including Uttar Pradesh?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) and (b) A Committee under the Chairmanship of Justice Kailash Gambhir, retired Judge, High Court of Delhi was constituted as per order dated 11.11.2016 of Hon'ble Supreme Court for physical verification of the available shelters for urban homeless in each State/UT, inquiring into reasons for slow progress in setting up of shelter homes, non-utilization and/ or diversion/misutilization of the funds allocated and thereafter issue suitable recommendations to State/UT Governments to ensure that at least temporary shelters for homeless in the urban areas to protect them during the winter season. The Committee has submitted its final report to Hon'ble Supreme Court in July, 2017.